## REQUIREMENTS TO BE COMPLIED BY AUDIT FIRM ENGAGED FOR CERTIFYING "STATUS OF CYBER SECURITY CONTROLS"

- 1. The Audit Firm engaged shall satisfy the following:
  - a. the firm shall be a Partnership Firm / Limited Liability Partnership (LLP) firm under the Limited Liability Partnership Act, 2008, registered with the Institute of Chartered Accountants of India (ICAI)
  - b. continuous practice of at least five years
  - c. a minimum of five partners **before** the date of appointment
    - i. at least one Partner shall be Certified Information Systems Auditor (CISA) / DISA of ICAI.
    - ii. at least one partner shall be a Fellow Member of the ICAI,
    - iii. at least one Partner shall have a minimum of three years of experience in Cyber Security/ Information Security review or Cyber Security / Information Security audit of either Insurance Companies or Banks or Mutual Funds
    - iv. at least one partner with experience of certification of IRDAI's Investment Systems and Process of Insurance Companies
    - v. at least one partner has the experience of audit in IT environment and in conducting Audit from remote location.
- 2. The Audit Firm shall certify as per the Certificate along with the Checklist of Cyber Security Controls.
- 3. As the Auditor is expected to perform the Audit with interview, document verification, compliance check of controls, substantive check of controls and other professional Audit standards issued by the Institute of Chartered Accountants of India (ICAI), in certifying the controls at M/S \_\_\_\_\_\_, Management Representation even though recognized as a part of Audit process or relying on other Auditor's work will not be recognized in discharging the professional reporting.